

DIVISION BENCH  
COURT - II

**P-102**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/32(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>BAJAJ FINANCE LIMITED VS PALLISHREE LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Debaleena Ganguly, Adv. ] For the Financial Creditor

Ms. Neelima Chatterjee, Adv. ] For the Corporate Debtor

Mr. Suvodeep Chakraborty, Adv.

**ORDER**

1. On the last occasion, this Adjudicating Authority has directed to serve a copy of the petition on the Corporate Debtor.
2. Meanwhile, the Corporate Debtor may file Reply Affidavit, as a last chance, within a period of two weeks' time, failing which the Corporate Debtor will be set *ex parte* on the next date of hearing.
3. List this matter **for arguments on 01.07.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**